## Launching of PSLV

3918. SHRI VAYALAR RAVI: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2475 given in the Rajya Sabha on the 29th August, 1996 and state the schedule fixed for PSLV launches?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY (SHRI YOGINDER K. ALAGH): The Polar Satellite Launch Vehicle (PSLV) launches are targetted as given below for the envisaged payload missions:

| Scheduled | Payload  | Launch<br>Vehicle |
|-----------|----------|-------------------|
| 1997-98   | IRS-ID   | PSLV-Cl           |
| 1998-99   | OCEANSAT | PSLV-C2           |
| 1999-2000 | CARTOSAT | PSLV-C3           |

## Re-Employment of Class I Officials in the Corporate Sector

3919. DR. B.B. DUTTA: Will the PRIME MINISTER be pleased to state:

(a) the Government's policy for reemployment of class I Government officers in the Corporate Sector or in any Muiti-National Corporations;

(b) the number of retired IFS, IAS and other top officials, retired as Secretary and Joint Secretaries who have been employed with private sector within two years of their retirement, during the last three years; and

(c) whether there is any proposal to review the policy of re-employment of top civil servants in the private sector and Multi-National Corporations?

THE MINISTER OF *STATE IN* THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) A statement is enclosed.

(b) The following number of officers, of the rank of Joint Secretary and above, were granted permission to undertake commercial employment before the expiry of two years from the date of retirement:—

|        | 1993-94 | 1994-95 | 1995-96 |
|--------|---------|---------|---------|
| IAS    | 17      | 9       | 16      |
| IFS    | 1       | 2       | —       |
| Others | 32      | 35      | 38      |

(c) No, Sir.

## Statement Govt's Policy regarding re-employment of Class-I officers in Corporate Sector or in Multi National Corporation

Under Rule 10 of the Central Civil Services (Pension) Rules, 1972, a member of the Central Service Group 'A' is required to obtain the previous sanction of the Government before taking up a commercial employment before the expiry of two years from the date of his retirement. Similarly, under Rule 26 of India Services the All (Death-cum-Retirement Benefits) Rules. 1958. a member of the All India Services is required to obtain the previous sanction of the Central Government before taking up a commercial employment before the expiry of two years from the date of his retirement. While considering requests from a pensioner for taking up any employment, commercial the Government keeps in view the following factors:---

(a) the nature of the employment proposed to be taken up and the antecedents of the employer;

(b) whether his duties in the employment which he proposes to take up might be such as to bring him into conflict with Government.

(c) whether the pensioner while in service had any such dealing with the employer under whom he proposes to seek employment as it might afford a reasonable basis for the suspicion that

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such pensioner had shown favours to such employer;

(d) whether the duties of the commercial employment proposed involve liaison or contact work with Government Departments;

(e) whether his commercial duties will be such that his previous official position or knowledge or experience under Government could be used to give the proposed employer an unfair advantage;

(f) the emoluments offered by the proposed employer; and

(g) any other relevant factor.

Condition or small and medium towns in Punjab, Haryana and Uttar Pradesh

3920. SHRI LACHHMAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether any survey has been conducted to assess the condition of small and medium towns in Punjab, Haryana and Uttar Pradesh;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the assistance provided to these towns under Government's plan for the Integrated Development of Small and Medium Towns, during the last year;

(d) whether Government propose to increase the assistance in view of the condition of these towns; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATES-WARLU): (a) No, Sir.

(b) Under the Scheme of Integrated Development of Small and Medium Towns (IDSMT), the tasks of identification of priority towns for coverage under IDSMT and approval of IDSMT projects are entrusted to a State Level Sanctioning Committee. It is upto the State Government concerned to conduct surveys to assess the conditions of small and medium towns before identifying selected towns for inclusion under IDSMT and getting the project reports prepared for them.

(c) The details of assistance provided to the selected small and medium towns in Punjab, Haryana and Uttar Pradesh during the last year (1995-96) arc as follows:—

| Name of the State/ | Central Assistance |  |  |  |  |  |
|--------------------|--------------------|--|--|--|--|--|
| Town               | released           |  |  |  |  |  |
|                    | (Rs. in lakhs)     |  |  |  |  |  |
| PUNJAB             |                    |  |  |  |  |  |
| Sirhind            | 21.00              |  |  |  |  |  |
| Taran Taran        | 24.00              |  |  |  |  |  |
| TOTAL              | 45.00              |  |  |  |  |  |
| HARYANA            |                    |  |  |  |  |  |
| Charkhi-Dadri      | 25.00              |  |  |  |  |  |
| Barwala            | 25.00              |  |  |  |  |  |
| TOTAL              | 50.00              |  |  |  |  |  |
|                    |                    |  |  |  |  |  |
| UTTAR PRADESH      |                    |  |  |  |  |  |
| Akbarpur           | 22.50              |  |  |  |  |  |
| Farukhabad-        |                    |  |  |  |  |  |
| Fatehgarh          | 21.00              |  |  |  |  |  |
| Tanda              | 21.00              |  |  |  |  |  |
| Golakarnath        | 22.50              |  |  |  |  |  |
| Khalilabad         | 18.00              |  |  |  |  |  |
| Utraula            | 21.00              |  |  |  |  |  |
| Haridwar           | 53.00              |  |  |  |  |  |
| Muradnagar         | 22.50              |  |  |  |  |  |
| Dadri              | 20.00              |  |  |  |  |  |

Muradabad 66.00 TOTAL 310.00 (d) The allocation of funds of towns in a State under IDSMT depends on the approval

22.50

State under IDSMT depends on the approval of programmes by the State Leval Sanctioning Committee within the overall allocation to that State. Therefore, there is no proposal with Government of India to increase the allocation to individual towns in any State.

(e) Does not arise.

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